

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 381/TT/2020

Subject : Petition for truing up of fee and charges of 2014-19 period and determination of fee and charges of 2019-24 period in respect of Combined Asset “Fibre Optic Communication System in lieu of existing Unified Load Despatch and Communication (ULDC) Microwave Links” in Northern Region.

Date of Hearing : 24.9.2021

Coram : Shri P.K. Pujari, Chairperson
Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Power Grid Corporation of India Ltd.

Respondents : Rajasthan Raja Vilyui Pressrun Nigam Ltd.
& 16 Others

Parties present : Sheri S. S. Raja, PGCIL
Sheri D.K. Basal, PGCIL
Sheri Veda Parkas Restage, PGCIL
Sheri A.K. Vera, PGCIL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:
 - a. The instant petition has been filed for truing up of fee and charges of 2014-19 period and determination of fee and charges of 2019-24 period in respect of Combined Asset covered under the scheme “Fiber Optic Communication System in lieu of existing Unified Load Dispatch and Communication (ULDC) Microwave Links” in Northern Region.
 - b. Assets-1, 2, 3 and 4 were put under commercial operation during the 2009-14 tariff period whereas Asset-5 was put under commercial operation during 2014-19 tariff period.
 - c. Fee and charges for 2014-19 period in respect of Assets-1, 2, 3 and 4 were determined vide order dated 9.7.2018 in Petition No. 108/TT/2017 and



transmission tariff in respect of Asset-5 for 2014-19 tariff period was determined vide order dated 12.4.2016 in Petition No. 139/TT/2014.

d. Capital cost for all the assets has been claimed after deducting the cost of telecom sharing and the cost of scrap value of the replaced earth wire.

e. Details of OPGW sharing has been provided in the Auditor's certificate.

f. IDC and IEDC relating to non-condonation of time over-run in case of Asset-5 have not been claimed.

g. Liquidated damages recovered from the contractor have been added back.

h. Appeal No.15/2016 was preferred by the Petitioner against the Commission's order dated 1.9.2015 in Petition No. 240/TT/2013 wherein IDC and IEDC pertaining to Assets-2 and 3 was disallowed on account of non-condonation of time over-run and the same is still pending adjudication before the APTEL. Therefore, any decision with regard to IDC and IEDC for Assets-2 and 3 may be subject to the outcome of the said Appeal.

i. Actual O&M Expenses during 2014-19 tariff period have been claimed for central portion of the assets.

j. Additional Capital Expenditure (ACE) in respect of Assets-1 to 4 is exactly the same as was claimed in the earlier true up Petition No. 108/TT/2017. There is no change in ACE claimed for Assets-1 to 4. However, with respect to Asset-5, ACE has been claimed for 2014-19 period and complete details of the same have been given in the petition.

k. Vendor-wise details of ACE have been submitted vide affidavit dated 23.9.2021.

l. None of the Respondents have filed any reply to the petition.

3. After hearing the Petitioner, the Commission reserved order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Deputy Chief (Law)

